

Summary of the Combination

*[In terms of Regulations 13(1A) of the Competition Commission of India
(Procedure in regard to the Transaction of Business Relating to
Combinations) Regulations, 2011 (as amended)]*

A. Name of the parties to the combination

1. The names of the parties to the combination are:

(a) Savex Technologies Private Limited, India (formerly known as Savex Computers Limited) ("**Savex**").

(b) Inflow Technologies Private Limited, India (formerly known as Ensicomm Solutions Private Limited) ("**Inflow**").

Savex and Inflow are collectively referred to as the "**Parties**".

B. Nature and Purpose of the Combination

2. Savex and Inflow have entered into definitive agreements for the acquisition of all the shares of Inflow in multiple tranches ("**Proposed Transaction**"). Post the completion of the tranches, Savex will acquire 100% of the equity shares of Inflow. The Proposed Transaction is an acquisition and falls under Section 5(a) of the Competition Act, 2002.

3. The Proposed Transaction will allow the Parties to deliver higher value to their existing clientele and better penetrate the various product segments in which the Parties operate.

C. Products, services and business(es) of the parties to the combination

Savex

4. Savex is a private limited company incorporated on February 16, 1988 under the Companies Act, 1956.
5. Savex is engaged in the distribution of Information and Communication Technologies (“ICT”) products in India, largely catering to the consumer and mixed segment and functions as an intermediary between original equipment manufacturers (“OEMs”)/ original brand manufacturers (“OBMs”) and the large scale resellers, value added resellers, wholesalers, system integrators, e-commerce networks, etc. As part of its distribution services, Savex also offers ancillary services to its customers such as consulting and technical support, demo lab and testing, marketplace fulfilment services, project based finance offerings, reverse logistics, warranty management services, and supply services etc.

Inflow

6. Inflow is a private limited company incorporated on December 10, 2008 under the Companies Act, 1956.
7. Inflow is a distributor of ICT products, largely catering to the enterprise segment for various technology vendors and OEMs. It is a distributor for products such as networking systems, cyber security, storage and server management systems and functions as an intermediary between technology vendors / OEMs and large-scale service providers, resellers, value added resellers and system integrators. Inflow also enables partners to deliver new technologies to customers with support from technology vendors including training, pre-sales technical support, commercial support and professional services; and works with technology vendors and partners to conduct marketing activities, road shows, events, seminars etc. to enable customers adapt to new technologies.

D. Respective markets in which the parties to the combination operate

8. The Parties are engaged in the distribution of ICT and provide ancillary services related to distribution. ICT product distribution

consists of the supply of a broad range of ICT products purchased from various OEMs/OBMs and/or technology vendors.

9. The Proposed Transaction will not lead to any change in the competitive landscape or cause any appreciable adverse effect on competition in India, irrespective of the manner in which the relevant markets are defined. It is submitted that the broad relevant market in relation to the Proposed Transaction is Distribution of Information and Communication Technologies (ICT) and the exact product market delineation can be left open.